

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-108/ND/2024  
IA/2630/2024

**IN THE MATTER OF:**  
**M/s Findoc Finvest Pvt Ltd.**

...PETITIONER

**Vs.**

**Mr. Abhishek Singh**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant/FC** :Adv. Abhinav Agnihotri and Adv.  
Prabhav Gang

**For the RP** :Adv Rachit Ranjan. Adv. Tanuj Kumar  
Bhatnagar

**For the Respondent** :

**ORDER**

**IA/2630/2024**

Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the Financial Creditor are present. On the last date of hearing i.e. 22.05.2024, the Personal Guarantor was set *ex parte*, list this IA for consideration of the report of the Resolution Professional on **28.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**